

**THE SECOND SCHEDULE**  
(See section 3)  
**PART 1.— BENGAL REGULATIONS**

| Number and year        | Subject  | Modifications  |
|------------------------|--|--|
| XXIII of 1803          | Embezzlement by Native Officers.                               | <p>In section 1 and in section 2, clause <i>First</i>, before “sezawals,” insert tahsildars”.</p> <p>In section 2, after the first clause, insert “Second.—The responsibility of the sureties of tahsildars extends to the several cases provided for in this Regulation.”</p> <p>In section 3, for “Dewanny Adawlut of the Zillah, the Judge of which Court shall detain him,” read “ District where he shall be detained;” for “ real or personal,” read “ movable or immovable;” <sup>1* * *</sup> and omit the words and figures “and the rules in Regulation XXVIII, 1803, regarding suits so carried on by the Collectors are to be held applicable to it.” <sup>2 * * *</sup></p> <p>Omit section 8.</p>  |
| <sup>3</sup> X of 1804 | Punishment by Courts-martial of certain State offences.        | <p>Omit section 1.</p> <p>In section 2, for “the British territories subject to the Government of the Presidency of Fort William” read “the territories under the administration of the Chief Commissioner of Oudh”.</p> <p>In section 3, for “real and personal” read “movable or immovable”.</p>   |
| XI of 1806             | Assistance to troops and travellers passing through districts. | <p>Omit sections 1, 7, 9 to 20 (both inclusive), and so much of the rest of the Regulation as authorizes Collectors and their Native officers, or Magistrates and their police-officers, to give their Official aid in procuring coolies for the purpose of facilitating the march of troops or the progress of travellers.</p> <p>For “Collectors of Revenue” and “Collector” read “Deputy Commissioner” throughout the Regulation.</p> <p>In sections 2 and 3, for “the Company's territories” read “Oudh”.</p> <p>In section 2, omit the last sentence.</p> <p>In section 4, clause <i>Third</i>, for “Central Government” read “ State Government”</p> <p>In section 5, omit “the Companys;” <sup>4* * *</sup></p> <p>In section 6, for “Magistrate” read “Deputy Commissioner,” and for “on the part of the Collector” read “by the Deputy Commissioner”.</p> |

1. The words “for ‘city’ read ‘jurisdiction’ ” were rep. by Act 12 of 1891; and the words “for ‘Board of Revenue’ read Chief Commissioner’ ” were rep. by Act 20 of 1890, s. 35.

2. The words “In section 4, omit the words, or in either of the cities of Patna, Dacca and Moorshedabad” were rep. by Act 12 of 1891.

3. Rep. by Act 4 of 1922, s. 3 and Sch.

4. The words “and for ‘Board of Revenue’ read ‘Chief Commissioner’ ” were rep. by Act 20 of 1890, s. 35.

| Number and year        | Subject  | Modifications  |
|------------------------|--|--|
| 2 * *<br>3 III of 1818 | * * *<br>State Prisoners   | <p>In section 8, <i>for</i> “the Company’s provinces” <i>read</i> “Oudh”<sup>1</sup> * * * .</p> <p>In section 1, <i>omit</i> “situated within the territories dependent on the Presidency of Fort William,” and from “which are to take effect “to the end of the section.</p> <p>In section 2, clause <i>Third</i>, <i>omit</i> “within the territories subject to the Presidency of Fort William”.</p> <p>In section 4, <i>omit</i> clause <i>First</i>.</p> <p>In the same section, clause <i>Second</i>, <i>for</i> “Zillah or City Magistrate” <i>read</i> “Deputy Commissioner,” and <i>for</i> “Judge of Circuit” <i>read</i> “Commissioner of Division”.</p> <p>In section 9, <i>for</i> “to the Provincial Court of Appeal and Circuit and to the Sudder Dewanny Adawlut and Nizamut Adawlut” <i>read</i> “and to the Judicial Commissioner”.</p> <p><i>Omit</i> section 10.</p> |
| 4* * *<br>XI of 1822   | * * *<br>Non-liability of Government for errors of a Court of Justice. | * * *<br><i>Omit</i> the whole except section 38.  |
| VI of 1825             | Supply of troops on the march.   | <p>In the preamble, omit the last twenty words.</p> <p>In section 2, <i>omit</i> “in pursuance of section III, Regulation XI, 1806,” and <i>omit</i> “sicca”.</p> <p>In section 4, <i>for</i> “Board of Revenue in whose jurisdiction the district may be situate” and “Board” <i>read</i> “Commissioner”.</p> <p>In section 5, <i>omit</i> “on the stamped paper prescribed for other appeals to the Revenue Boards” and <i>for</i> “the proper Board” and “the Board” <i>read</i> “the Commissioner”.</p>  |

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1. The words and figures “and *omit* the words and figures ‘(under the rules prescribed by Regulation 5 of 1804,)’ and ‘in Regulation 27 of 1803” were rep. by Act 12 of 1891.

2. The entries relating to Bengal Regulations 17 of 1806, 20 of 1810 and 5 of 1817 were rep. by Acts 4 of 1882, 13 of 1889 and 6 of 1878, respectively.

3. This Regulation was rep. by Act 48 of 1952, s. 2 and Sch. I.

4. The entry relating to Bengal Regulation 6 of 1819 was rep. by Act 12 of 1891.

| Number and year | Subject               | Modifications   |
|-----------------|-----------------------|---|
| XI of 1825      | Alluvion and Diluvion | <p><i>Omit</i> section 1.</p> <p>In section 3, <i>omit</i> “either” and “or the sea”.</p> <p>In section 4, clause <i>First</i>, <i>Omit</i> “whether” and “or of the sea,” and <i>for</i> “the provisions of Regulation II, 1819, or of any other Regulation in force,” <i>read</i> “any law in force for the time being;” clause <i>Third</i>, <i>omit</i> “or in the sea” and “or sea;” clause <i>Fifth</i>, <i>omit</i> “or the sea”.</p> <p>In section 5, for “Zillah and City Magistrates” <i>read</i> “Deputy Commissioners”.</p> |
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## PART II.- ACTS OF THE GOVERNOR GENERAL IN COUNCIL

|                            |            |  |
|----------------------------|------------|--|
| <sup>2</sup> * * *         | * * *      | * * *  |
| <sup>3</sup> XX of 1856    | Chaukidars | <p>In the preamble, <i>after</i> “Bengal” <i>add</i> “and the territories under the administration of the Chief Commissioner of Oudh”.</p> <p><i>Omit</i> the words “of circuit” “wherever they occur after “Commissioner”.</p> <p><i>Omit</i> section 40.</p>       |
| XIII of 1857               | Opium      | <p>In the title, <i>after</i> “the Presidency of Fort William in Bengal,” <i>read</i> “and the territories under the administration of the Chief Commissioner of Oudh”.</p> <p>4***</p> <p>In section 3, <i>omit</i> “being covenanted servants of the Company.”</p> |
| <sup>5</sup> * * *         | * * *      | * * *  |
| <sup>6</sup> XXII of 1871. | Chaukidars | <p>In section 1, <i>after</i> “Presidency” <i>insert</i> “or territories”.</p> <p>In section 3, <i>omit</i> the words “of circuit”.</p> <p><i>Omit</i> section 6.</p>  |

1. The entry relating to Bengal Regulation 20 of 1825 was rep. by Act 10 of 1882.
2. The entry relating to Act 19 of 1853 was rep. by Act 1 of 1903.
3. Act 20 of 1856 has been repealed in the U.P. by the U.P. Town Area Act, 1914 (U.P. 2 of 1914).
4. The modification relating to s. 2 was rep. by Act 12 of 1891.
5. The entry relating to the Minors Act, 1858 (40 of 1858), was rep. by Act 3 of 1890
6. Act 22 of 1871 was rep. in the U.P. by Act 18 of 1919 and generally by Act 1 of 1938.